

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 8th day of May, 2001.

Original Application No.1388 of 1997.CORAM :-Hon'ble Mr. SKI Naqvi, J.M.

1. Smt. Malti Devi wife of Late Moti Lal.

2. Shushil Kumar Sahu S/o Late Moti Lal.

Both residents of 319, Krishna Nagar,
Kydganj, Allahabad.

(Sri Satish Dwivedi, /Sri Anil Dwivedi, Advocates)

. Applicant

Versus

1. Union of India through the
Secretary Ministry of Defence,
Government of India, New Delhi.2. The Commandant, Central Ordnance Depot,
Chheoki, Allahabad.

(Sri Satish Chaturvedi, Advocate)

. Respondents

O R D E R (O_r_a_1)By Hon'ble Mr. SKI Naqvi, J.M.

There was a move for appointment of Sri Sushil Kumar Sahu on compassionate ground on the death of his father Sri Moti Lal, the sole bread earner, on 16-7-1993, while he was in the service of the respondents as a Fitter. The applicant claims his case to be considered in Group 'C' service but by letter dated 8-10-1998, he was communicated with the decision that since his High School result has been cancelled by the U.P. Education Board having used unfair means, his candidature cannot be considered for appointment in Group 'C' and he was given an option to move a representation, if he so

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desired. In furtherance of the order on having received this letter dated 8-10-1998, the applicant moved the "Opting for Group 'D' Services" representation, the copy of which has been annexed as Annexure-A-13 to the OA, which is still pending consideration with the respondents.

2. With the above position, it is found expedient to direct the competent authority in the respondents establishment to consider and decide this representation (Annexure-A-13 to the OA) within four months from the date of communication of this order. The OA is decided accordingly. There shall be no order as to costs.

S. C. L. Mehta
Member (J)

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